

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

IA(IB) No. 1174/KB/2020  
In  
CP(IB)No.1694/KB/2018

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.**

**2. Hon'ble Member (T), Shri H.C. Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>th</sup> NOVEMBER, 2020, 10:30 A.M**

Name of the Company		Sendoz Commercials Pvt. Ltd. Vs. Kohinoor Paper and News Print Pvt. Ltd.	
Under Section		33(1)(b)(i) to (iii) / 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel appeared through video conference:**

- |    |                                  |  |
|----|----------------------------------|--|
| 1. | Ms. Shreya Choudhury, Advocate   | ] For the RP   |
| 2. | Mr. Avik Choudhary, Advocate     | ]  |
| 3. | Mr. Uday Narayan Mitra, RP       | ] Self   |
|    |                                  |  |
| 1. | Ms. Urmila Chakraborty, Advocate | ] For the Rare Asset Reconstruction Ltd.<br>] applicant in IA(IB) No. 1104/KB/2020 |
|    |                                  |  |
| 1. | Mr. Madhu Sudan Sarkar, Advocate | ] For the WBSEDCL  |
| 2. | Ms. Mousamjit Sarkar, Advocate   | ]  |

**ORDER**

1. Ms. Shreya Choudhury, Ld. Counsel for the RP, is present. Mr. Uday Narayan Mitra, RP is present in person. Ms. Urmila Chakraborty, Ld. Counsel for the applicant in IA(IB) No.1104/KB/2020 is present.
2. IA(IB) No. 1174/KB/2020 is an application filed by the RP for liquidation of the Corporate Debtor. In IA No.1104/KB/2020, this Bench has ordered on 06/11/2020 that this application for liquidation shall be kept in abeyance till the decision is taken in IA(IB) No. 1104/KB/2020, which was listed on 07/12/2020. The present application shall be listed after that date, i.e., on 31/12/2020.

**(Harish Chander Suri)**  
**Member (Technical)**

**(Rajasekhar V.K.)**  
**Member (Judicial)**